GOVERNMENT OF INDIA MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA UNSTARRED QUESTION NO. 4000 TO BE ANSWERED ON 18.08.2025

CRZ Guidelines

4000. SHRI KRISHNA PRASAD TENNETI:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) whether the Government has undertaken any study/survey regarding the Coastal Regulation Zone (CRZ) guidelines;
- (b) if so, the details of the differences in the guidelines as mandated for the East Coast vis a vis the West Coast of the country and the reasons therefor;
- (c) the details of the list of actions and penal provisions against those who violate the CRZ guidelines, especially in Ecologically Sensitive Areas across the country including Andhra Pradesh and especially in Bapatla Lok Sabha Constituency;
- (d) the details of the total number of cases of CRZ violations were booked during the last ten years in the State of Andhra Pradesh, including said constituency; and
- (e) whether any of the culprits involved were found repeat offenders, if so, the severe action undertaken against them?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI KIRTI VARDHAN SINGH)

(a) & (b) The Ministry has been implementing the Coastal Regulation Zone (CRZ) Notification since 1991 to protect coastal areas, conserve ecosystems, and ensure the livelihood security of fishing and other local communities, while allowing development based on scientific principles. The 1991 Notification was replaced by the CRZ/ Island Potection zone (IPZ) Notification in 2011, and later updated by the CRZ/Island Coastal Regulation Zone (ICRZ) Notification in 2019. Under the 2019 Notification, all coastal States and Union Territories have to update their Coastal Zone Management Plans (CZMPs), Island Coastal Regulation Zone Plans (ICRZPs), or Integrated Island Management Plans (IIMPs) and submit them to the Ministry for approval. Until these updated plans are approved, the provisions of CRZ / IPZ Notification, 2011 continue to apply. So far, updated CZMPs for Odisha, Karnataka, Maharashtra, and Kerala, and ICRZPs for Great Nicobar and Little Andaman have been approved. The updation of CZMP under the CRZ Notification, 2019 is in accordance with the guidelines stipulated in Annexure-IV of the CRZ Notification, 2019, which are applicable to the entire country without any difference between the East and West coasts. The required studies and surveys for updating the Coastal Zone

Management Plan (CZMP), in line with the guidelines, are being carried out by the concerned State/UT CZMAs through institutes authorized by the Ministry.

(c) to (e) Violations of the CRZ Notifications, 2011 and 2019, are liable to penal action under the Environment (Protection) Act, 1986. To ensure this, the Ministry has delegated powers to the State/UT Coastal Zone Management Authorities (CZMAs) under Sections 5, 10, and 19 of the Environment (Protection) Act, 1986, for addressing violations and enforcing CRZ regulations in the country. As informed by the Andhra Pradesh Coastal Zone Management Authority (APCZMA), a total of 53 violation cases have been reported in Andhra Pradesh during the last ten years, none of which involves repeat offenders. District-wise details, including those for Bapatla district, are given below:

District	Number of Cases
Visakhapatnam	24
Anakapalli	02
Kakinada	02
Dr. B. R. Ambedkar Konaseema District	02
West Godavari District	06
Krishna District	01
Bapatla District	15
SPSR Nellore District	01
Total	53